

**BEFORE THE NATIONAL GREEN TRIBUNAL  
NEW DELHI (PRINCIPAL BENCH)**

**Original Application No. 203/2023**

**IN THE MATTER OF:**

Tushar Goswami

.....Applicant(s)

VERSUS

Union of India & Ors.

...Respondent(s)

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**Filed by:**

**Date: 27.10.2023  
Place: New Delhi**



**R. CHANDRACHUD,  
ASHOK PANIGRAHI &  
S VINAY RATNAKAR,  
ADVOCATES**

[E. No. D-2242-A/1999]

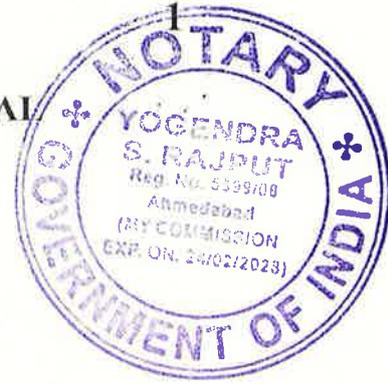
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BEFORE THE NATIONAL GREEN TRIBUNAL  
NEW DELHI (PRINCIPAL BENCH)

Original Application No. 203/2023



IN THE MATTER OF:

Tushar Goswami

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COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 12

I, Deepanshu Agarwal S/o. Batakrishna Agarwal, aged about 39 years, presently residing at 64, Basant Bahar, Gymkhana, Umiya Mata Temple, Bopal, Ahmedabad, Gujarat – 380058, Partner of M/s. Lallooji and Sons having its Office at A-2, Shivalik Business Center, B/H, Rajputh Club, Ahmedabad, Gujarat - 380054, do hereby solemnly affirm and declare as under that:

1. I am the Partner of M/s. Lallooji and Sons and M/s. Niraan the Tent City /Respondent No. 12 (in short '*Answering Respondent*') is the business concern of M/s. Lallooji and Sons, and I am well conversant with the facts of the case and as such I am authorized and competent to swear this Affidavit on behalf of Respondent No. 12 in the present Original Application.
2. The copy of the Original Application has been served upon me and I have gone through the contents of the same. The answering Respondent denies each and every averment made in the Original Application therein except those admitted specifically by answering Respondent.
3. The instant Application is not maintainable in the eyes of law and the same deserves to be dismissed.



True translated copy of letter dated 13.09.2022 sent by Respondent No. 9 to answering Respondent is being annexed and marked as **ANNEXURE A1**  
**(Pages 8 to 10)**

10. That the Answering Respondent submitted an Application for Consent to Establish (in short 'CTE') to the Member Secretary, Uttar Pradesh Pollution Control Board/ Respondent No. 10 (in short 'UPPCB') for development of Tent City with 125 Tents in 10 hectare area land.
11. UPPCB/ Respondent No. 10 issued the Consent to Establish (in short 'the CTE') dated 12.01.2023 for New Unit/ Expansion/ Diversification under the Water (Prevention and Control of Pollution) Act, 1974 to answering Respondent for the period from 09.01.2023 to 08.01.2028. The product details in the CTE specified the Tent City with 125 Tents and Source of Water was stated to be a pipeline with 25KL/D.
12. Thereafter, the Applicant filed the instant Original Application before this Hon'ble Tribunal on 11.03.2023 inter alia complaining of various irregularities.
13. This Hon'ble Tribunal vide its order dated 17.03.2023 directed constitution of a Committee and inter alia stated that :

*"3. ...we find it necessary to seek a factual report from a seven member joint Committee of NMCG, MoEF&CC, CPCB, Chief Wild Life Warden, Uttar Pradesh, Irrigation and Water Resource Department, Uttar Pradesh, State PCB and District Magistrate, Varanasi. NMCG and State PCB will jointly be the nodal agency for coordination and compliance. The Committee may meet within one week. It will be open to Committee to conduct proceedings online or offline, to undertake visit to the site and interact with concerned authorities and stakeholders. The Committee may ascertain legality of the project, impact of the project on the Turtle Wildlife Sanctuary, river Ganga and integrity of the flood plain and mandate of Ganga order 2016 and any other incidental issues like liquid and solid waste management, power supply and its sources.*



4. The Committee may furnish its report to this Tribunal within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF with a copy to the Chief Secretary, Government of Uttar Pradesh and Project Proponents for their response, if any."

14. The Seven Member Joint Committee submitted its Joint Inspection Report of Tent City (in short '*Joint Inspection Report*') dated 24.05.2023 before this Hon'ble Tribunal in compliance of the order dated 17.03.2023. The Report concluded that :

- "i) It is evident from above observation that process of obtaining NMCG permission by VDA for both the tent cities M/s. Praveg Communications (India) Limited and M/s Niraan the Tent City under The River Ganga (Rejuvenation, Protection and Management) Authorities order, 2016 is still going on.*
- ii) Both the projects have obtained CTE but yet to obtain CTO from UPPCB.*
- iii) More no. of D.G. sets have been installed as given in the CTE.*
- iv) The tent cities structures are under process of dismantling according to their mandate of operation. The operation will be stopped by 31.05.2023 and all structures will be removed in the month of June. 2023."*

15. That the answering Respondent obtained the Consolidated Consent to Operate and Authorisation (in short '*CTO*') -from UPPCB/ Respondent No. 10 under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981. True copy of Consent to Operate issued by Respondent No. 10 to answering Respondent is being annexed and marked as **ANNEXURE A2 (Pages 11 to 15)**.

16. It is humbly submitted that the Wildlife Sanctuary at Varanasi, Uttar Pradesh has been de-notified by the Central Government on 17.03.2020 and RFP for the development of the Tent City was published on 21.07.2022 by VDA/ Respondent No. 9 which was only floated after de-notification.



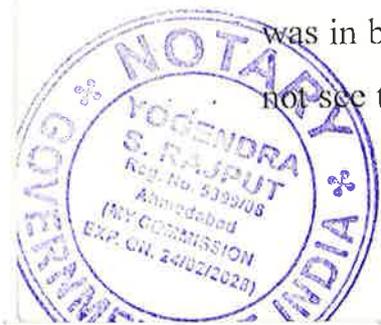
17. It is submitted that answering Respondent started the project on 15.01.2023 after receiving the CTE issued by UPPCB/ Respondent No. 10. It is further submitted that answering Respondent had complied with all the directions of VDA/ Respondent No. 9 from time to time, since the management and conservation of the ghats was handed over to VDA/ Respondent No. 9.

18. The allegation in the Original Application that the sewage is being directly discharged in river Ganga is vehemently denied, for it being false and misleading. In this context, it is apt to mention the Joint Inspection Report observed that no sewage is being discharged in the river, and it was also observed that the project premises and adjoining area is free from indiscriminate littering. **Paragraph 4.3 (iv)** of the Joint Inspection Report is reiterated herein below for the sake of convenience :

*“iv) The PPs have put in place the mechanism to collect the sewage / solid waste and its conveyance to existing sewage treatment plant (STP)/municipal solid waste (MSW) processing facility with no discharges / disposal either into river or on the river bed. The site was observed by the joint committee to be largely free from indiscriminate littering of municipal solid waste or sewage on the Tent City premises and adjoining river / river bed.”*

Further, the Joint Inspection Report in **paragraph 4.3 (iii)** it has been stated that “...few tanks/sumps have also been constructed using red brick and cement mortar for intermediate collection and conveyance of sewage. These brick type sewage sumps are having brick lined bottom but without any impervious liner”.

It is incorrect to suggest that there was absence of any impervious lining. It is submitted that the sewage sumps had an impervious cement plaster lining inside the tank to ensure no penetration of sewage water to the ground. While inspection was being done, the tanks were in use and impervious lining was in bottom due to which it was not visible. Therefore, the Committee could not see the same and observe accordingly. On the contrary, it is submitted that



all of these brick tanks were carefully dismantled, and bricks were removed and relocated to the warehouse.

19. At the cost of repetition, it is submitted that the answering Respondent has at all times complied with the directions of all concerned authorities.

20. The averment made by the Applicant in Original Application that the activities of answering Respondent are causing environmental hazard to the life of river Ganga are denied for being overstretching and being imaginary. The construction of the Tent City is temporary in nature and no residual debris is left on the river bed after dismantling the fittings by the end of season. It is therefore submitted that the allegations of the Applicant qua adverse impact on the soil of the riverbed are completely incorrect, fictitious and without any rationale.

21. The allegation of the Applicant that the Tent city is established in the riverbed in an area of 100 hectares, is denied for being false and misleading. The Joint Inspection Report in **paragraph 3.2** has also observed that the project has been developed only on a 2.5 hectare land in the demarcated area of VDA/ Respondent No. 9 and the river is flowing approximately 60 meters from the boundary of the Tent City at the time of inspection.

22. In **paragraph 3.2 (xi)** of the Joint Inspection Report, it was stated that :

*“xi) Committee observed that PP have 05 nos. of enclosed type DG sets (capacity 4X125 KVA and 1X250 KVA) on site, with improper stack height. However, CTE allow only 4 DG set with capacity of 125 KVA only”.*

That actually only 4 DG set are in operation, the 5<sup>th</sup> one is a backup and cannot be counted for the purpose of operationability. It is also pertinent to state that the Joint Committee Report in **paragraph 4.1(i)** stated that *“both the*

*Project Proponents have obtained license from Electrical Safety and Nagar Nigam, Varanasi”.*



23. It is submitted that the answering Respondent is not solely involved in commercial activities. There are several other charitable activities which the answering Respondent has been dispensing and the said site is open for commoners where food is served and other community activities are conducted.

Further, the price range available for booking rooms is diverse which are taken by people in accordance with their affordability.

24. All other allegations which run contrary or inconsistent to averments of the instant Counter Affidavit are hereby denied. The answering Respondent/ Deponent however, reserves the right to add, alter or amend the Counter Affidavit, if so advised.

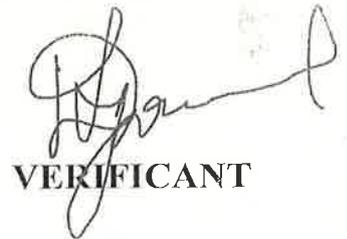
25. The answering Respondent/ Deponent, humbly prays that this Hon'ble Tribunal may be pleased to dismiss the present Original Application with exemplary costs, in the interests of justice.

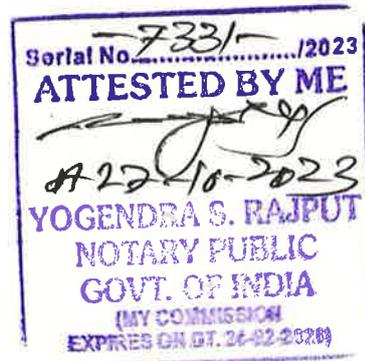
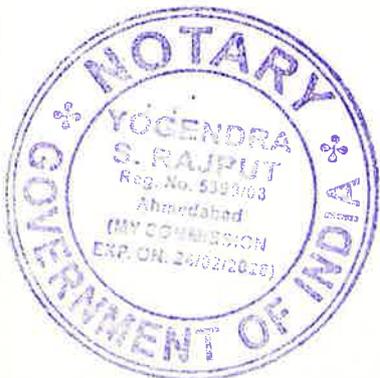
  
DEPONENT

**VERIFICATION:**

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and no part of the above affidavit is false and nothing material has been concealed therefrom.

Verified at Ahmed on this 27<sup>th</sup> day of October, 2023

  
VERIFICANT





# वाराणसी विकास प्राधिकरण, वाराणसी

8

राजा उदय प्रताप मार्ग, पन्ना लाल पार्क, वाराणसी-221002  
फ़ोन: 0542-2280326 ईमेल: vdavaranasi@gmail.com

प्रेषक,

नगर नियोजक,  
वाराणसी विकास प्राधिकरण,  
वाराणसी।

सेवा में,

M/S Lallooji & Sons.  
A-2, Shivalik Business Center, B/h. Rajpath club Off S.G Highway,  
Ahmedabad, Gujarat.

पत्रांक :- 646 / वि०प्रा० / न०नि० / 2022-23

दिनांक :- 13/09/2022

विषय- वाराणसी में गंगा नदी के दूसरी ओर (रामनगर की ओर) गंगा नदी के तट पर टेन्ट सिटी विकसित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में वाराणसी में गंगा नदी के दूसरी ओर प्रस्तावित टेन्ट सिटी विकसित किये जाने हेतु प्राधिकरण द्वारा निविदा आमंत्रित की गयी थी, जिसमें आपकी फर्म द्वारा प्रतिभाग किया गया है। उक्त निविदा की तकनीकी बिड/वित्तीय निविदा का नियमानुसार खोलते हुए निविदा का परीक्षण प्राधिकरण द्वारा किया गया।

आर०एफ०पी० में उल्लेखित शर्तों के आधार पर किये गये मूल्यांकन तथा आपकी फर्म द्वारा दिये गये पत्र दिनांक 08.09.2022 जिसमें अन्य निविदादाता द्वारा दी गयी वित्तीय बिड पर आपके द्वारा कार्य करने की सहमति प्रदान की गयी है। उक्त के क्रम में आपको पैच-3 (10 हेक्टेयर भूमि) पर टेन्ट सिटी विकसित किये जाने हेतु सक्षम स्तर से स्वीकृति प्रदान की गयी है। अतः प्राधिकरण कार्यालय में उपस्थित हो कर प्रश्नगत कार्य हेतु अनुबन्ध निष्पादित करते हुये कार्य की प्राथमिकता के दृष्टिगत तत्काल कार्य प्रारम्भ कराने का कष्ट करे।

भवदीय,

(मनोज कुमार)  
नगर नियोजक

पत्रांक :- / वि०प्रा० / न०नि० / 2022-23  
प्रतिलिपि-

दिनांक :-

1. उपाध्यक्ष महोदय को सादर सूचनार्थ।
2. सचिव महोदय को सादर सूचनार्थ।
3. वित्त नियन्त्रक महोदय को सादर सूचनार्थ।
4. अधीक्षण अभियन्ता/प्र०अधि०(निर्माण) को सूचनार्थ।

(मनोज कुमार)  
नगर नियोजक

**VARANASI DEVELOPMENT AUTHORITY, VARANASI**  
**Raja Uday Pratap Marg, Panna Lal Park, Varanasi-221002**  
**Phone: 054202280326, Email: vdavaranasi@gmail.com**

From,  
Town Planner  
Varanasi Development Authority  
Varanasi.

To,  
M/s. Lallooji & Sons  
A-2, Shivalik Business Center, B/h. Rajpath Club Off.S.G. Highway  
Ahmedabad, Gujarat.

Letter No. 646/Vi.Pra./2022-23

Date; 13.09.2022

Subject: Regarding development of Tent City in Varanasi on the  
other side of Gana River (towards (Ram Nagar) on the  
bank of Ganga River.

Sir,

In reference to above subject matter, bids were invited by the Authority for development of Tent City proposed on the other side of Ganga River in Varanasi, in which your Firm has participated. By opening the Technical/Financial Bid of aforesaid Tender was examined by the Authority as per the rules.

In pursuance of the valuation done on the basis of conditions mentioned in RFP and the Letter dated 08.09.2022 issued by your Firm, in which, you have granted your consent to work on the Financial Bid given by the other Bidders, you are hereby granted

permission to develop Tent City on Patch-3 (10 Hects. Land) from the Competent Level. Therefore, after being present in the Authority's Office and by executing the Agreement for the work in question, it is requested to kindly start the work with immediate on the priority basis.

Regards,  
Sd/-  
(Manoj Kumar)  
Town Planner

Letter No. /Vi.Pra./Na.Ni./2022-23 :

**Copy to:-**

1. Vice-Chairman for kind information.
2. Secretary for kind information
3. Finance Controller for kind information.
4. Superintending Engineer/ Pra. Adhi.(Construction) for Information.

Sd/-  
(Manoj Kumar)  
Town Planner



**//TRUE TRANSLATED COPY//**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188097/UPPCB/Varanasi(UPPCBRO)/CTO/both/VARANASI/2023

Date: 21/07/2023

To,

M/s

LALLOOJI AND SONS (TENT CITY)

NIRAAN THE TENT CITY, PATCH-3, OTHER SIDE OF GANGA RIVER, KATESAR, RAMNAGAR, VARANASI U.P.

Application Id-  
21895105

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to LALLOOJI AND SONS (TENT CITY) located at NIRAAN THE TENT CITY, PATCH-3, OTHER SIDE OF GANGA RIVER, KATESAR, RAMNAGAR, VARANASI U.P. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LALLOOJI AND SONS (TENT CITY) granted for the period from 05/07/2023 to 31/12/2023 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
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2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	33 KLD	STP	No Trade Effluent is allowed to Discharge

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

## Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	125 KVA DG Set	Diesel Oil	1	Sulphur Dioxide	As per E(P)A Rules, 1986
2	125 KVA DG Set	Diesel Oil	2	Particulate Matter	As per E(P)A Rules, 1986
3	125 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986
4	125 KVA DG Set	Diesel Oil	4	Sulphur Dioxide	As per E(P)A Rules, 1986

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Sulphur Dioxide	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986
4	4	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

RAM  
KUMAR  
SINGH

Digitally signed  
by RAM KUMAR  
SINGH  
Date: 2023.08.02

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This CTO is only valid for Temporary Structures for 01 patch of 10 hectares on which total 120 Tents (30 Tents each in 04 phases) at Other Side of Ganga River (IN FRONT OF ASSI GHAT), Katesar, Ramnaga Varanasi, U.P. and Geo-coordinates-25.299897 & 83.013641 by M/s LALLOOJI AND SONS (Tent City Varanasi). In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. This CTO is only valid for Temporary Structures and no case proponent is allowed to construct permanent structures, failing which this CTO would deemed void.

3. This CTO shall only be valid with the effect from the date on which the proponent obtained approval from National Mission for Clean Ganga (NMCG) or Competent Authority under the Provisions of notification dated 07.10.2016 of Ministry of Water Recourses, River Development and Ganga Conservation.

4. The proponent could not start construction activities before obtaining approval from National Mission for Clean Ganga (NMCG) or Competent Authority under the Provisions of notification dated 07.10.2016 of Ministry of Water Recourses, River Development and Ganga Conservation, failing which this CTO would deemed void.

5. This CTO is subject to the orders of Hon'ble National Green Tribunal in O.A. No. 203/2023 in the matter of Tushar Goswami Vs. Union of India & Ors.

6. The Project proponent shall submit Environmental Statement to the Board in time.

7. Implementation report of Compliance of consent conditions must be submitted within one month.

8. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

9. 33 KLD domestic effluent is generated which shall be stored in a sump having capacity 16 KL. The stored domestic effluent shall be transferred to 10 MLD STP at Ramnagar for treatment.

10. The solid waste shall be disposed through Nagar Nigam, Varanasi.

11. D.G. sets must be equipped with acoustic enclosure to control noise pollution & stack height shall be maintained as per prescribed norms.

12. The Project proponent shall strictly comply with all the directions issued from UPPCB, CPCB and Hon'ble NGT from time to time.

13. The Project shall operate in such a way so that it does not affect the Surrounding Environment & Population.

14. The Project shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

15. The Project shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

16. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.

17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.

18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

RAM KUMAR SINGH  
 Digitally signed by  
 RAM KUMAR SINGH  
 Date: 2023.08.02  
 15:12:38 +05'30'  
 Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.

RAM KUMAR SINGH  
 Digitally signed by  
 RAM KUMAR SINGH  
 Date: 2023.08.02  
 15:14:07 +05'30'  
 Chief Environmental Officer, Circle-6

*Richard Schmid*

**//TRUE COPY//**



Raj Chandrachud &lt;officeofchandrachud@gmail.com&gt;

**SERVICE - COUNTER AFFIDAVIT - NGT -O.A. NO. 203 OF 2023 - TUSHAR GOSWAMI  
-VS- UNION OF INDIA & ORS**

1 message

**Office of R.Chandrachud** <officeofchandrachud@gmail.com> Fri, Oct 27, 2023 at 4:30 PM  
To: "saurabhitiwarihighcourt@gmail.com" <saurabhitiwarihighcourt@gmail.com>, tiwariamit22@yahoo.com,  
"rahulpratap.adv@gmail.com" <rahulpratap.adv@gmail.com>, "info@uppcb.in" <info@uppcb.in>  
Cc: Raj Chandrachud <raj.chandrachud@gmail.com>, ashok panigrahi <ashok.p21@gmail.com>, Vinay Ratnakar  
<vinayratnakar@gmail.com>

Sir

Please find attached Counter Affidavit filed on behalf of the Respondent No. 12 in the subject case.

Best Regards

Office of R.Chandrachud  
Advocate, Supreme Court of India,  
N-18, First Floor,  
Jangpura Extension,  
New Delhi - 110 014  
Ph: 011 - 41543711

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